

ASSAM ACT III OF 1971

THE ASSAM LIQUOR PROHIBITION (AMENDMENT) ACT, 1970

(Received the assent of the Governor on the 19th January, 1971)

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An

Act

further to amend the Assam Liquor Prohibition Act, 1952

Preamble. Whereas it is expedient further to amend the Assam Liquor Prohibition Act, 1952, hereinafter called the principal Act, in the manner hereinafter appearing; Assam Act I of 1953.

It is hereby enacted in the Twenty-first Year of the Republic of India as follows:—

Short title, extent and commencement. 1.(1) This Act may be called the Assam Liquor Prohibition (Amendment) Act, 1970.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 2 of Assam Act I of 1953. 2. In section 2 of the principal Act in sub-section (3), for the explanation, the following shall be substituted, namely:—

“**Explanation.**—Tari in an unfermented stage and liquor containing 5 per cent alcohol are exempted from the operation of this Act.”

Amendment of section 3 of Assam Act I of 1953. 3. In section 3 of the principal Act, for clause (3), the following shall be substituted, namely:—

“(3) Consume liquor except on a permit granted under the provisions of the Act and rules made thereunder.”